

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Excise Appeal No. 180 of 2009

(Arising out of Order-in-Original No. 06/Denovo/Commissioner/09 dated 31.01.2009 passed by Commissioner of CGST & Central Excise, Jamshedpur.

M/s Pushkar Techno Pvt. Ltd.,
Industrial Area, Adityapur, Jamshedpur.

..Appellant

VERSUS

Commissioner of CGST & CX, Jamshedpur
143, Baradwari, Sakchi, Jamshedpur-831001.

...Respondent

..

APPEARANCE :

None, for the Appellant

Shri S. S. Chattopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. ASHOK JINDAL MEMBER (JUDICIAL)

HON'BLE MR. K. ANPAZHAKAN MEMBER (TECHNICAL)

FINAL ORDER No...75599/2023

DATE OF HEARING : 23.02.2023

DATE OF DECISION : 23.02.2023

PER ASHOK JINDAL :

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the Appeal of the Appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

Sd/-

(Ashok Jindal)
Member (Judicial)

Sd/-

(K. Anpazhakan)
Member (Technical)

T.K.